IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-174/ND/2007

In the matter of:

Mr. Jagmohan Bajaj

...PETITIONER

Vs.

Shivam Fragrances (P) Ltd

..RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 25.10.2017

Coram:

R. VARADHARAJAN. Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Manoj Kumar Garg, Advocate

Mr. Siddhartha Patra, Advocate

For the Respondent/Corporate Debtor: Mr. Milan Singh, Negi, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present. It is represented by the Ld. Counsel for the Respondent that an application has been moved in CA-63/C-III/ND/2017 seeking appropriate directions regarding the maintainability of the Petition. However, perusal of the order dated 29.8.2017 reveals that a period of 4 weeks had been fixed by this Tribunal for filing reply with an advance copy to be made available to the Ld. Counsel for the petitioner.

In relation to further grant of time for reply, Ld. Counsel for the petitioner vehemently raises objection for any time granted to the Ld. Counsel for the respondent. Taking into consideration the above, this Tribunal deems it fit to finally grant a week's time for the Respondent to file subject to the condition that Respondent will pay the cost [Reply of Rs.10,000/- to the petitioner within a week. Rejoinder, if any, can be filed within a period of one week thereafter.

In relation to CA-19/C-III/17, the petitioner seeks to withdraw the application and the said application is dismissed as withdrawn.

List on 23.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 25.10.2017